

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6601

ANSWERED ON:09.05.2000

UNAUTHORISED CONSTRUCTION

BHAWANA GAWALI (PATIL);DILIP KUMAR MANSUKHLAL GANDHI;M.V.CHANDRASHEKHARA MURTHY;MADAN PRASAD JAISWAL;PRABHAT KUMAR SAMANTARAY;PRABHUNATH SINGH;RAVI PRAKASH VERMA;REENA CHOUDHARY;SHYAMA SINGH

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether various authorities have failed to check the nexus among builders, bureaucrats, DDA, MCD and Delhi Police and their involvement in the construction of unauthorised colonies and multi-storeyed buildings and apartments on plots meant for two and a half storeyed houses in Delhi;
- (b) if so, the details of areas where unauthorised construction is going on alongwith the reasons for not checking the same;
- (c) the time by which the CBI is likely to submit its report;
- (d) whether palatial, multi-storeyed buildings have also come up illegally on agricultural land and the halqa patwaries have not shown proper specifications/diversions such as construction of swimming pools, water falls, servant quarters etc. in these buildings, in their records;
- (e) the action taken against the guilty officials/persons during each of the last three years and to smash the said nexus and demolish illegal constructions?

Answer

MINISTER OF STATE FOR URBAN DEVELOPMENT (SHRI BANDARU DATTATREYA)

- (a)to(c): Government have referred to the CBI for investigation/inquiry into certain cases involving serious violations of building bye-laws and requirements of lay-out plans and service plans in posh colonies. Further action depends on the outcome of the CBI report.
- (d)&(e): Divisional Commissioner, Delhi has reported that whenever any violation in the form of building, swimming pool or otherwise is noticed, proceedings under Section-81 of Delhi Land Reform Act 1954 are initiated by the Court of Revenue Assistant.
- (f): Action is taken against the guilty officials as and when such irregularities/misconduct is noticed.